

MESSAGES FROM LOK SABHA

- (I) **The Insolvency and Bankruptcy Code (Amendment) Bill, 2021**
- (II) **The Appropriation (No. 3) Bill, 2021**
- (III) **The Appropriation (No. 4) Bill, 2021**

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Insolvency and Bankruptcy Code (Amendment) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021."

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

(III)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 4) Bill, 2021, as passed by Lok Sabha at its sitting held on the 28th July, 2021.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy each of the Bills on the Table.

**STATEMENTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON ENERGY**

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements of the Department-related Parliamentary Standing Committee on Energy:—

- (i) Action Taken by the Government on recommendations contained in Chapter—I of the Ninth Report (Seventeenth Lok Sabha) of the

Committee on Energy on Action Taken by the Government on the recommendations contained in the Thirty-seventh Report (Sixteenth Lok Sabha) of the Committee on 'Stressed/Non-performing Assets in Power Sector'; and

- (ii) Action Taken by the Government on the recommendations contained in Chapter—I of the Tenth Report (Seventeenth Lok Sabha) of the Committee on Energy on Action Taken by the Government on the recommendations contained in the Fortieth Report (Sixteenth Lok Sabha) of the Committee on 'Impact of RBI's Revised Framework for Resolution of stressed assets on NPAs in the Electricity Sector'.

MR. CHAIRMAN: Did you say 'rise' or 'beg'? Please; all Ministers and also Members should say: 'I rise to lay' because now we are not using that word. Statement by Minister, Shri B.L. Verma.

STATEMENT BY MINISTER

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं उत्तर पूर्वी क्षेत्र विकास मंत्रालय की अनुदान मांगों (2021-22) के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के दो सौ बत्तीसवें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूँ।

REGARDING NOTICE UNDER RULE 267

SHRI SUKHENDU SEKHAR RAY (West Bengal): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Sukhendu Sekhar Ray, Dr. Ameer Yajnik, Shri M.V. Shreyams Kumar, Shri Neeraj Dangi, Shri Elamaram Kareem, Shri Binoy Viswam, Dr. V. Sivadasan, Prof. Ram Gopal Yadav, Shri Vishambhar Prasad Nishad, Prof. Manoj Kumar Jha and Shri Ripun Bora; they have given notice under Rule 267. I have gone through it and none of them attract the Rule 267. That is why I have not admitted it. ...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir,.....*(Interruptions)*...